

13th June, 2002

Notification No.37/2002-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 16/2002-Customs(N.T.) dated the 7th March, 2002, namely:-

In the Table to the said notification,

(a) for Sl.No. 3 and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)
"3	Commissioner of Customs(Appeals), Mumbai-I	Commissioners of Customs, (General) Mumbai, (Import) Mumbai, (Export) Mumbai.";

(b) for Sl.No. 4 and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)
"4	Commissioner of Customs(Appeals), Mumbai-II	Commissioners of Customs, (Import) Nhava Sheva and Container Freight Station Mulund, (Export) Nhava Sheva.";

(c) for Sl.No. 9 and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)
"9	Commissioner of Customs(Appeals), Ahmedabad	Commissioner of Customs Ahmedabad.";

(d) for Sl.No. 11 and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)
"11	Commissioner of Customs(Appeals), Cochin	Commissioners of Customs, Cochin, (Preventive) Cochin.";

(e) after Sl.No. 19 and the entries relating thereto, the following shall be inserted, namely:-

(1)	(2)	(3)
"20	Commissioner of Customs(Appeals), Jamnagar	Commissioner of Customs, Jamnagar.".

D.S.Garbyal
Under Secretary to the Government of India

F.No. 437/8/2001-Cus.IV

Note :- The principal notification No.16/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India Extraordinary Part II, Section 3, sub-section (i), dated the 7th March, 2002 under G.S.R. No.172 (E).